



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 14 सितम्बर, 2026 / 23 भाद्रपद, 1948

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 31st August, 2026

No. HHC/GAZ/14-386/2018.—Hon'ble the Chief Justice has been pleased to grant 04 days' earned leave *w.e.f.* 04-08-2026 to 07-08-2026 with permission to suffix 2nd Saturday and

Sunday falling on 08-08-2026 and 09-08-2026 in favour of Ms. Isha Agarwal, Civil Judge-cum-JMFC, Court no. 1, Una.

Certified that Ms. Isha Agarwal is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Isha Agarwal would have continued to hold the post of Civil Judge-cum-JMFC, Court no. 1, Una, H.P., but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 2nd September, 2026

No.HHC/Admn.16(22)75-VI.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Shabana Shiekh (HIM/413/2022), Advocate as Oath Commissioner Sub-Division at Nahan, District Sirmaur, H.P., for a period of two years **w.e.f. 04-09-2026**, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By Order of Hon'ble the Chief Justice,

Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 8th September, 2026

No.HHC/Adnm.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Senior Civil Judge-cum-ACJM, Court no. 1, Rohru as Drawing and Disbursing Officer in respect of the Court of Civil Judge-cum-JM, Court No. 2, Rohru and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of the Class II to IV establishments attached to the aforesaid Court under Major head “2014 Administration of Justice” during the earned leave period

of Ms. Mehak Gupta, Civil Judge-cum-JM, Court no. 2, Rohru w.e.f. 14-09-2026 to 12-10-2026 with permission to prefix Sunday falling on 13-09-2026 or till she returns from leave.

By order,

Sd/-

Registrar General.

नगर निगम शिमला

अधिसूचना

दिनांक 8 सितम्बर, 2026

संख्या:ननिशि/आयुक्त/26/उप.-मेयर/2026-3039.—हिमाचल प्रदेश नगर निगम अधिनियम, 1994 की धारा 226(1) के अन्तर्गत सूचना।

जबकि उप-मुहाल क्यारी, तहसील शिमला (ग्रामीण) जिला शिमला (हि0प्र0) में खसरा नम्बर 1370/1137/632 रकबा 0-03-45 वर्ग मीटर और खसरा नम्बर 1363/1127/632 रकबा 0-04-03 वर्ग मीटर कुल लम्बाई 0/00 से 0/180 मीटर व चौड़ाई 5.00 मीटर को मोटरबल सड़क (Moterable Road) से बाग गांव तक सार्वजनिक मार्ग घोषित करने हेतु कार्यालय पृष्ठांकन संख्या MCS/AC/GA/26/Dy. Mayor/26-1761 दिनांक 29-07-2026 के द्वारा हिमाचल प्रदेश नगर निगम अधिनियम, 1994 धारा 226 (2) के अन्तर्गत आपत्तियां प्राप्त करने के लिए सार्वजनिक नोटिस जारी किया गया था, जिसमें एक माह का समय दिया गया था।

और जबकि आपत्तियां दायर करने हेतु एक माह का समय पूर्ण हो गया है, और निश्चित अवधि के भीतर किसी भूमि/भवन स्वामी से इस मार्ग के अन्तर्गत आने वाली भूमि के लिए कोई भी आपत्तियां प्राप्त नहीं हुई हैं।

अतः मैं, सचिन कंवल, आयुक्त, नगर निगम शिमला एतद् द्वारा हिमाचल प्रदेश नगर निगम अधिनियम, 1994 की धारा 226(1) में दर्शाये गये प्रावधानों के अन्तर्गत खसरा नम्बर 1370/1137/632 रकबा 0-03-45 वर्ग मीटर और खसरा नम्बर 1363/1127/632 रकबा 0-04-03 वर्ग मीटर कुल लम्बाई 0/00 से 0/180 मीटर व चौड़ाई 5.00 मीटर को मोटरबल सड़क (Moterable Road) से बाग गांव तक सार्वजनिक मार्ग घोषित करता हूं।

आयुक्त,

नगर निगम शिमला।

HIMACHAL PRADESH VIDHAN SABHA SECRETARIAT

NOTIFICATION

Shimla- 4, the 14th September, 2026

No.VS/Estt./6-62/81-III.—The Hon'ble Speaker, H.P. Vidhan Sabha on the recommendations of the Departmental Promotion Committee, is pleased to order the promotion of Sh. Ravi Dutt Prasher, Personal Assistant to the post of Private Secretary in Pay Matrix Level-16-₹48700—154300 on regular basis with immediate effect.

2. On promotion he will remain on probation for a period of two years reckoned from the date of issue of this order.

3. He will be entitled to exercise option for fixation of pay under provisions of the F.R. 22 within a period of one month from the date of issue of this Notification.

4. He will join on promotion within 15 days from the date of issue of this Notification failing which the promotion orders shall be deemed to be withdrawn automatically. No specific orders with reference to withdrawal of promotion will be issued separately.

*Secretary,
H.P. Vidhan Sabha.*

**In the Court of Sh. Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Pardeep Kumar age 32 years s/o Sh. Parkash Chand, r/o V.P.O. Tikkar, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Pushpa Devi age 31 years d/o Sh. Ram Singh, r/o Village Bharandui, P.O. Charda, Tehsil Churah, District Chamba (H.P.)

Versus

The General Public

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Pardeep Kumar age 32 years s/o Sh. Parkash Chand, r/o V.P.O. Tikkar, Tehsil Sujanpur, District Hamirpur (H.P.) and Pushpa Devi age 31 years d/o Sh. Ram Singh, r/o Village Bharandui, P.O. Charda, Tehsil Churah, District Chamba (H.P.) have filed an application in the court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 18-07-2026 at Shiv Mahadev Mandir, Village Puritiyala, P.O. Kohala, Tehsil Jawalamukhi, District Kangra (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 30-09-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 03-09-2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).*

**In the Court of Sh. Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Mukesh Kumar age 27 years s/o Sh. Jai Chand, r/o Village Pipal, P.O. Chauri, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Payal Kumari age 24 years d/o Sh. Barjesh Kumar, r/o Village Ranjan, P.O. Heera, Tehsil Kubhkalian, District Ludhiana (P.b.).

Versus

The General Public

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Mukesh Kumar age 27 years s/o Sh. Jai Chand, r/o Village Pipal, P.O. Chauri, Tehsil Sujanpur, District Hamirpur (H.P.) and Payal Kumari age 24 years d/o Sh. Barjesh Kumar, r/o Village Ranjan, P.O. Heera, Tehsil Kubhkalian, District Ludhiana (P.b.) have filed an application in the court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 22-04-2026 at Ludhiana, District Ludhiana, Punjab as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 29-09-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 02-09-2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).*

**In the Court of Sh. Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Sunil Kumar age 33 years s/o Sh. Ratan Singh, r/o Village Jol Bhalla, P.O. Charot, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Komal Kumari age 19 years d/o Sh. Sanjit Mandal, r/o Village Mathurpur, P.O. Khajraitha, Tehsil & Thana Parbatta Khagaria, Bihar.

Versus

The General Public

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Sunil Kumar age 33 years s/o Sh. Ratan Singh, r/o Village Jol Bhalla, P.O. Charot, Tehsil Sujanpur, District Hamirpur (H.P.) and Komal Kumari age 19 years d/o Sh. Sanjit Mandal, r/o Village Mathurpur, P.O. Khajraitha, Tehsil & Thana Parbatta Khagaria, Bihar have filed an application in the court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 08-07-2026 at Village Jol Bhalla, P.O. Charot, Tehsil Sujanpur, District Hamirpur (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 28-09-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 02-09-2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).*

**In the Court of Sh. Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Rudraksh Awasthi age 35 years s/o Sh. Vinod Kumar Awasthi, r/o Ward No. 7, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Shalini Rana age 32 years d/o Sh. Jagdish Singh Rana, r/o Village Marera, P.O. Gander, Tehsil Jaisinghpur, District Kangra (H.P.).

Versus

The General Public

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Rudraksh Awasthi age 35 years s/o Sh. Vinod Kumar Awasthi, r/o Ward No. 7, Tehsil Sujanpur, District Hamirpur (H.P.) and Shalini Rana age 32 years d/o Sh. Jagdish Singh Rana, r/o Village Marera, P.O. Gander, Tehsil Jaisinghpur, District Kangra (H.P.) have filed an application in the court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 20-05-2023 at Raj Mahal Palace, Lambagaon, Tehsil Jaisinghpur, District Kangra (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 30-09-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 03-09-2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).*

ब अदालत जनाब सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
42/NT/2026	जन्म तिथि पंजीकरण	02-09-2026	15-09-2026

श्री रोहित चौहान पुत्र प्रदीप चौहान व सरोज कुमारी, वासी मोहाल कुडाना, डा0 बैरी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

जन्म तिथि पंजीकरण under section 13(3) of Birth & Death Act, 1969 श्री रोहित चौहान पुत्र प्रदीप चौहान व सरोज कुमारी, वासी मोहाल कुडाना, डा0 बैरी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

प्रार्थना—पत्र बराये जन्म तिथि पंजीकरण प्रार्थी श्री रोहित चौहान पुत्र प्रदीप चौहान व सरोज कुमारी, वासी मोहाल कुडाना, डा0 बैरी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 06-06-2002 को ग्राम पंचायत बैरी में हुआ था तथा सहबन गलती से ग्राम पंचायत बैरी में दर्ज नहीं हो पाया है। लिहाजा इसे ग्राम पंचायत बैरी में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इश्तहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह तारीख पेशी 15-09-2026 को सुबह 10.00 बजे इस न्यायालय में अदालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है। अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दे दिये जाएंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 02-09-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

केस नम्बर	किस्म मुकद्दमा	दायर तिथि	अगामी तारीख पेशी/सुनवाई
23/2026	इन्द्राज जन्म तिथि	22-08-2026	16-09-2026

श्रीमती अचला कुमारी पुत्री ईशवर दास व प्रकाशो देवी, निवासी वार्ड नं0 5, डा0 व तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

विषय.— प्रार्थना—पत्र जेर धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 श्रीमती अचला कुमारी पुत्री ईशवर दास व प्रकाशो देवी, निवासी वार्ड नं0 5, डा0 व तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) के सम्बन्ध में इशतहार/सूचना/मुशत्री मुनादी।

श्रीमती अचला कुमारी पुत्री ईशवर दास व प्रकाशो देवी, निवासी वार्ड नं0 5, डा0 व तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) द्वारा आवेदन पत्र शपथ—पत्र व अन्य सम्बन्धित दस्तावेजों/रिकार्ड सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि श्रीमती अचला कुमारी पुत्री ईशवर दास व प्रकाशो देवी, निवासी वार्ड नं0 5, डा0 व तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) का जन्म दिनांक 03-04-1963 को हुआ है जोकि अज्ञानतावश सम्बन्धित नगर परिषद् सुजानपुर के जन्म व मृत्यु रजिस्टर में आज दिन तक दर्ज नहीं हुआ है। अतः प्रार्थिया अपनी जन्म तिथि की घटना का पंजीकरण नगर परिषद् सुजानपुर के रिकार्ड में दर्ज करवाना चाहती है।

अतः इस इशतहार/मुशत्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त श्रीमती अचला कुमारी पुत्री ईशवर दास व प्रकाशो देवी, निवासी वार्ड नं0 5, डा0 व तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) की जन्म तिथि 03-04-1963 की घटना का पंजीकरण नगर परिषद् सुजानपुर के रिकार्ड में दर्ज करवाने बारे कोई आपत्ति हो तो वह असालतन व वकालतन दिनांक 16-09-2026 को इस अदालत में प्रातः 11.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर उक्त जन्म तिथि 03-04-1963 की घटना का पंजीकरण नगर परिषद् सुजानपुर के रिकार्ड में दर्ज करने के आदेश पारित कर दिये जाएंगे तथा बाद में किसी भी प्रकार का कोई उजर मान्य नहीं होगा।

आज दिनांक 22-08-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

केस नम्बर	किस्म मुकद्दमा	दायर तिथि	अगामी तारीख पेशी/सुनवाई
24/2026	इन्द्राज जन्म तिथि	25-08-2026	16-09-2026

श्रीमती तारा देवी पुत्री वीरवल व सुवां देवी, निवासी गांव मतियाल, डा0 भलेठ, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

विषय.— प्रार्थना—पत्र जेर धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 श्रीमती तारा देवी पुत्री वीरवल व सुवां देवी, निवासी गांव मतियाल, डा0 भलेठ, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) के सम्बन्ध में इश्तहार/सूचना/मुश्री मुनादी।

श्रीमती तारा देवी पुत्री वीरवल व सुवां देवी, निवासी गांव मतियाल, डा0 भलेठ, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) द्वारा आवेदन पत्र शपथ—पत्र व अन्य सम्बंधित दस्तावेजों/रिकार्ड सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि श्रीमती तारा देवी पुत्री वीरवल व सुवां देवी, निवासी गांव मतियाल, डा0 भलेठ, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) का जन्म दिनांक 16-05-1966 को हुआ है जोकि अज्ञानतावश सम्बंधित ग्राम पंचायत दाडला के जन्म व मृत्यु रजिस्टर में आज दिन तक दर्ज नहीं हुआ है। अतः प्रार्थिया अपनी जन्म तिथि की घटना का पंजीकरण ग्राम पंचायत दाडला के रिकार्ड में दर्ज करवाना चाहती है।

अतः इस इश्तहार/मुश्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त श्रीमती तारा देवी पुत्री वीरवल व सुवां देवी, निवासी गांव मतियाल, डा0 भलेठ, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) की जन्म तिथि 16-05-1966 की घटना का पंजीकरण ग्राम पंचायत दाडला के रिकार्ड में दर्ज करवाने बारे कोई आपत्ति हो तो वह असालतन व वकालतन दिनांक 16-09-2026 को इस अदालत में प्रातः 11.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर उक्त जन्म तिथि 16-05-1966 की घटना का पंजीकरण ग्राम पंचायत दाडला के रिकार्ड में दर्ज करने आदेश पारित कर दिये जाएंगे तथा बाद में किसी भी प्रकार का कोई उजर मान्य नहीं होगा।

आज दिनांक 25-08-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार एवं सहायक समाहर्ता, प्रथम श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

केस नम्बर	दायर तिथि	अगामी तारीख पेशी/सुनवाई
705978-7059179-7059180 / 2026 / ONLINE	06-08-2026	16-09-2026

श्री पृथी सिंह पुत्र मीर चंद, निवासी गांव व डा0 ठाणा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराए नाम दुरुस्ती अधीन धारा 37-38 हिमाचल प्रदेश भू-अधिनियम, 1954.

दिनांक 06-08-2026 को श्री पृथी सिंह पुत्र मीर चंद, निवासी गांव व डाकघर ठाणा, तहसील सुजानपुर, जिला हमीरपुर, हिमाचल प्रदेश ने अपनी ओर से एक प्रार्थना-पत्र हिमाचल प्रदेश भू-अधिनियम, 1954 की धारा 37-38 के अन्तर्गत प्रस्तुत करके अनुरोध किया है कि उसके पिता का नाम उसके सभी दस्तावेजों में मीर चंद दर्ज है। जबकि राजस्व विभाग में उसके पिता का नाम हमीर चंद दर्ज है जोकि हमीर चंद उर्फ मीर चंद राजस्व विभाग में दर्ज/दरुस्त किया जावे। प्रार्थी के प्रार्थना-पत्र पर कारवाई करते हुए आरंभिक जांच व छानबीन फिल्ड स्टाफ के माध्यम से करवाई गई व स्थानीय टीकादारान के ब्यानात दर्ज करवाए गए जिसमें पाया गया कि प्रार्थी के पिता को सभी लोग हमीर चंद उर्फ मीर चंद दोनों नामों से जानते हैं।

इस बारे आम जनता को बजरिया इश्तहार/मुश्री मुनादी सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व रिकार्ड में प्रार्थी श्री पृथी सिंह पुत्र मीर चंद, निवासी गांव व डाकघर ठाणा, तहसील सुजानपुर, जिला हमीरपुर, हिमाचल प्रदेश के पिता का नाम राजस्व विभाग में हमीर चंद उर्फ मीर चंद दर्ज/दरुस्त किए जाने बारे कोई आपत्ति/एतराज हो तो वह असालतन या वकालतन तारीख पेशी 16-09-2026 को सुबह 11.00 बजे इस अदालत मुकाम सुजानपुर में अपना उजर/एतराज पेश कर सकता है कोई आपत्ति/एतराज प्राप्त न होने की सूरत में प्रार्थी श्री पृथी सिंह पुत्र मीर चंद, निवासी गांव व डाकघर ठाणा, तहसील सुजानपुर, जिला हमीरपुर, हिमाचल प्रदेश के पिता का नाम राजस्व रिकार्ड में हमीर चंद उर्फ मीर चंद दर्ज/दरुस्त तस्दीक कर दिया जावेगा व इसके उपरांत कोई आपत्ति/एतराज मान्य नहीं होगा।

यह इश्तहार/मुश्री मुनादी आज दिनांक 22-08-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ है।

मोहर।

हस्ताक्षरित/—

तहसीलदार एवं सहायक समाहर्ता, प्रथम श्रेणी
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत उप-मण्डलधिकारी, इन्दौरा, जिला कांगड़ा (हि0प्र0)

कुमारी किशना क्षेत्री पुत्री चंदर बहादुर क्षेत्री, महाल सूरजपुर उपरला, तहसील इन्दौरा,
जिला कांगड़ा (हि0प्र0)

बनाम

आम जनता

विषय.—प्रार्थना-पत्र दुरुस्ती नाम।

महाल सूरजपुर उपरला तहसील इन्दौरा।

प्रार्थिया कुमारी किशना क्षेत्री पुत्री चंदर बहादुर क्षेत्री, महाल सूरजपुर उपरला-तहसील इन्दौरा, जिला कांगड़ा, हि0प्र0 ने एक प्रार्थना-पत्र गुजारा है कि उसका नाम स्कूल प्रमाण-पत्र, पैन कार्ड, राशन कार्ड व अन्य दस्तावेजों में किशना क्षेत्री पुत्री चंदर बहादुर क्षेत्री दर्ज है, जबकि आधार कार्ड रिकॉर्ड में उसका नाम किशना पुत्री चंदर बहादुर क्षेत्री दर्ज है। किशना व किशना क्षेत्री एक ही व्यक्ति के नाम हैं। प्रार्थिया के प्रार्थना-पत्र के समर्थन में रिपोर्ट क्षेत्रीय कर्मचारियान, ब्यानात माजिदगान देह व शपथ-पत्र प्रार्थना-पत्र साथ संलग्न है।

हस्ताक्षरित/—

उप-मण्डलधिकारी, इन्दौरा,
जिला कांगड़ा (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer
Jawalamukhi, Distt. Kangra (H.P.)**

In the matter of :

1. Kapil aged 30 years s/o Sh. Ajeet Kumar, r/o Village Ward No. 1, Jawalamukhi, P.O. & Tehsil Jawalamukhi, Distt. Kangra (H.P.).
 2. Deepika Bharti aged 22 years d/o Sh. Arun Bharti, r/o Village Chanjhar, P.O. Puid, Tehsil & Distt. Kullu (H.P.)
- Applicants.*

Versus

General Public

Respondent.

Subject.—Notice for registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 21-07-2026 at V.P.O. Jawalamukhi, Tehsil Jawalamukhi, Distt. Kangra (H.P.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 06-10-2026 at 11.00 A.M. The objection (s) after 06-10-2026 at 11.00 A.M. will not entertain by this office and then the marriage will be registered according as per the law prescribed.

Issued on this day 2nd day of September, 2026 under my hand and seal of this office.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum- Marriage Officer,
Jawalamukhi, Distt. Kangra (H.P.).*

**In the Court of Naib-Tehsildar-cum-Executive Magistrate, Raja Ka Talab,
District Kangra (H.P.)**

File No. /NTEH/2026 Date of Institution : 25-08-2026 Case Titled : Registration of Death

Sh. Pashvinder Singh s/o Sh. Bir Singh, r/o Village Dhaneti Charurian, P.O. Sukhar, Sub-Tehsil Raja Ka Talab, District Kangra (H.P.).

Versus

General Public

Whereas, Sh. Pashvinder Singh s/o Sh. Bir Singh, r/o Village Dhaneti Charurian, P.O. Sukhar, Sub-Tehsil Raja Ka Talab, District Kangra (H.P.) has filed an application before the undersigned that date of death of his mother is 25-07-1972 but due to ignorance and lack of knowledge it has not been entered in the concerned Gram Panchayat register. He has further stated that he wants to get it registered in Gram Panchayat Gurial, Sub-Tehsil Raja Ka Talab.

The applicant has attached non-availability certificate, recommendation of Additional Distt. Registrar (Birth & Death)-cum-Medical officer of Health Kangra at Dharamshala. Affidavit of two witnesses namely Sh. Hans Raj s/o Sh. Bhuru Ram, r/o Village Dhaneti Charurian, P.O. Sukhar, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.) & Sh. Sohan Singh s/o Sh. Chaudhary Ram, r/o Village Barwala, P.O. Ghian Kalan, Sub-Tehsil Raja Ka Talab, Distt. Kangra have been attached in support of his claim.

Now, therefore, in pursuance of section 13(3) of the Registration of Birth & Death Act, 1969 a proclamation to all General Public concerned is hereby issued that objections in this regard *i.e.* to enter the date of Death of his Grand Father namely Sh. Mali *alias* Sali s/o Late Sh. Titu shall be heard by the undersigned on 30-09-2026 in his court at Raja Ka Talab. Anyone having any objections in the matter may do so on the said date and place in person or through legal practitioner or his/her recognised agent. In case of non-appearance, the proceedings will continue *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 31-08-2026.

Seal.

Sd/-

*Naib-Tehsildar-cum-Executive Magistrate,
Raja Ka Talab, District Kangra (H.P.).*

ब अदालत कार्यकारी दण्डाधिकारी, धर्मशाला, जिला कांगड़ा, हि0प्र0

Mr./Ms./Ms. Saroj Kumari w/o Sh. Nanak Chand, r/o Ward No. 3, V.P.O. Bindravan, Tehsil Palampur, Distt. Kangra (H.P.).

Versus

General Public

Mr./Ms./Ms. Saroj Kumari w/o Sh. Nanak Chand, r/o Ward No. 3, V.P.O. Bindravan, Tehsil Palampur, Distt. Kangra (H.P.) ने इस अदालत में शपथ-पत्र सहित मुकद्दमा दायर किया है कि मेरा जन्म दिनांक 04-05-1978 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिए जाएं।

इस नोटिस के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को Saroj Kumari d/o Sh. Balkrishan का जन्म दिनांक 04-05-1978 को पंजीकृत किये जाने बारे कोई एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 28-09-2026 को अस्सालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म 04-05-1978 को पंजीकृत किये जाने बारे आदेश पारित कर दिए जाएंगे।

आज दिनांक 29-06-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा, हि0प्र0।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, हंगरंग स्थित यंगथंग, जिला किन्नौर (हि0प्र0)

कुमारी छुलटिम आंगमो पुत्र श्री सनम झालछन, निवासी गांव चांगो, उप-तहसील हंगरंग, जिला किन्नौर (हि0प्र0)।

बनाम

आम जनता

विषय.—दुरुस्ती नाम रिकार्ड राजस्व उप-तहसील हंगरंग स्थित यंगथंग, जिला किन्नौर (हि0प्र0)।

प्रार्थिया कुमारी छुलटिम आंगमो पुत्री श्री सनम झालछन, निवासी गांव चांगो, उप-तहसील हंगरंग, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी की अदालत में राजस्व माल कागजात में नाम दुरुस्ती हेतु प्रार्थना-पत्र गुजारा है, जिसमें प्रार्थिया ने स्पष्ट किया है कि समस्त उप-महालों के राजस्व माल कागजात में उसके नाम की प्रविष्टि छुलटिमा पुत्री श्री सनम सनम झालछन दर्ज हुआ है जोकि गलत है। प्रार्थिया का असल नाम कुमारी छुलटिम आंगमो पुत्री सनम झालछन है जोकि सही एवं दुरुस्त है। प्रार्थिया ने पुष्टि में ब्यान हल्फी, नकल परिवार रजिस्टर, नकल जमाबन्दी तथा आधार कार्ड की छायाप्रति प्रस्तुत की है।

अतः इशतहार द्वारा आम जनता को इस बारे सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया का नाम कुमारी छुलटिम आंगमो पुत्री सनम झालछन, गांव चांगो, उप-तहसील हंगरंग, जिला किन्नौर (हि0प्र0) के राजस्व रिकार्ड में नाम दुरुस्ती बारे किसी भी प्रकार का उजर/एतराज हो तो वह अपना उजर/एतराज अधोहस्ताक्षरी की अदालत मुकाम यंगथंग में दिनांक 15-09-2026 को प्रातः 10.00 बजे अपना उजर/एतराज असालतन व वकालतन पेश कर सकता है। उजर/एतराज न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 31-08-2026 को अधोहस्ताक्षरी के हस्ताक्षर व मोहर अदालत हजा से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
उप-तहसील हंगरंग, स्थित यंगथंग,
जिला किन्नौर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, हंगरंग स्थित यंगथंग, जिला किन्नौर (हि0प्र0)

श्री लाल सिंह पुत्र श्री लामा टाशी, निवासी गांव सुमरा, उप-तहसील हंगरंग स्थित यंगथंग, जिला किन्नौर (हि0प्र0)।

बनाम

आम जनता

विषय.—दुरुस्ती नाम रिकार्ड राजस्व उप-तहसील हंगरंग स्थित यंगथंग, जिला किन्नौर, हि0प्र0।

प्रार्थी श्री लाल सिंह पुत्र श्री लामा टाशी, निवासी गांव सुमरा, उप-तहसील हंगरंग, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी की अदालत में राजस्व माल कागजात में नाम दुरुस्ती हेतु प्रार्थना-पत्र गुजारा है, जिसमें प्रार्थी ने स्पष्ट किया है कि समस्त उप-महालों के राजस्व माल कागजात में उसके नाम की प्रविष्टि दर्ज पुत्र दोर्जे मुर्व दर्ज हुआ है जोकि गलत है। प्रार्थी का असल नाम श्री लाल सिंह पुत्र श्री लामा टाशी है

जोकि सही एवं दुरुस्त है। प्रार्थी ने पुष्टि में ब्यान हल्फी, नकल परिवार रजिस्टर, नकल जमाबन्दी तथा आधार कार्ड की छायाप्रति प्रस्तुत की है।

अतः इशतहार द्वारा आम जनता को इस बारे सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी का नाम श्री लाल सिंह पुत्र श्री लामा टाशी, निवासी गांव सुमरा, उप-तहसील हंगरंग, जिला किन्नौर (हि0प्र0) के राजस्व रिकार्ड में नाम दुरुस्ती बारे किसी भी प्रकार का उजर/एतराज हो तो वह अपना उजर/एतराज अधोहस्ताक्षरी की अदालत मुकाम यंगथंग में दिनांक 15-09-2026 को प्रातः 10.00 बजे अपना उजर/एतराज असालतन व वकालतन पेश कर सकता है। उजर/एतराज न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 31-08-2026 को अधोहस्ताक्षरी के हस्ताक्षर व मोहर अदालत हजा से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
उप-तहसील हंगरंग स्थित यंगथंग, जिला किन्नौर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, हंगरंग स्थित यंगथंग, जिला किन्नौर (हि0प्र0)

श्रीमती छैरिंग छौजम पत्नी श्री मुर्व छौपल, निवासी गांव नाको, उप-तहसील हंगरंग, जिला किन्नौर (हि0प्र0)।

बनाम

आम जनता

विषय.—दुरुस्ती नाम रिकार्ड राजस्व उप-तहसील हंगरंग स्थित यंगथंग, जिला किन्नौर, हि0प्र0।

प्रार्थिया श्रीमती छैरिंग छौजम पत्नी श्री मुर्व छौजम, निवासी गांव नाको, उप-तहसील हंगरंग, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी की अदालत में राजस्व माल कागजात में नाम दुरुस्ती हेतु प्रार्थना-पत्र गुजारा है, जिसमें प्रार्थिया ने स्पष्ट किया है कि राजस्व माल कागजात के कुछ खातों में उसके नाम की प्रविष्टि कुमारी छैरिंग छौजम पुत्री झाछो दर्ज हुआ है तथा एक खाते में श्रीमती छैरिंग छौजम पत्नी मुर्व छौपल दर्ज है। इस प्रकार महाल हजा में प्रार्थिया का दो शजरा नसब बना है जोकि नियमानुसार गलत है। प्रार्थिया विवाहित है व उसने पति के वंशावली के कोम व गौत में असल नाम श्रीमती छैरिंग छौजम पत्नी श्री मुर्व छौपल दर्ज करवाना चाहती है, जोकि सही एवं दुरुस्त है। प्रार्थिया ने पुष्टि में ब्यान हल्फी, नकल परिवार रजिस्टर, नकल जमाबन्दी तथा आधार कार्ड की छायाप्रति प्रस्तुत की हैं।

अतः इशतहार द्वारा आम जनता को इस बारे सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया का नाम श्रीमती छैरिंग छौजम पत्नी श्री मुर्व छौपल, गांव नाको, उप-तहसील हंगरंग, जिला किन्नौर (हि0प्र0) के राजस्व रिकार्ड में नाम दुरुस्ती बारे किसी भी प्रकार का उजर/एतराज हो तो वह अपना उजर/एतराज अधोहस्ताक्षरी की अदालत मुकाम यंगथंग में दिनांक 15-09-2026 को प्रातः 10.00 बजे अपना उजर/एतराज असालतन व वकालतन पेश कर सकता है। उजर/एतराज न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 31-08-2026 को अधोहस्ताक्षरी के हस्ताक्षर व मोहर अदालत हजा से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
उप-तहसील हंगरंग स्थित यंगथंग,
जिला किन्नौर (हि0प्र0)।

**In the Court of Dr. Jaibanti Thakur HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

1. Topgyal Tsering s/o Sh. Chungdak, r/o A-2, Ward No. 9, Hanumani Bagh, P.O. Dhalpur, Tehsil & District Kullu (H.P.).

2. Tenzing Tsepal d/o Sh. Topgyal Tsering, r/o House No. 38, BTS, Distt. Kangra (H.P.)
. . . Applicants.

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Topgyal Tsering & Tenzing Tsepal have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 28-06-2018 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or writing before this court on or before 30-09-2026. The objection received after 30-09-2026 will not be entertained and marriage will be registered accordingly.

Issued today on 29-08-2026 under my hand and seal of the court.

Seal.

Sd/-
(DR. JAIBANTI THAKUR, HAS),
Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सैंज, जिला कुल्लू (हि0प्र0)

मिसल नं० : 818660/26

आगामी पेशी : 15-09-2026

श्री राम रत्तन पुत्र केवलू, निवासी गांव व डा0 शलवाड़, तहसील सैंज, जिला कुल्लू (हि0प्र0) . . . प्रार्थी।

बनाम

विषय.—Section 37 of H.P. Land Revenue Act, 1954 (राजस्व इंद्राज नाम दुरुस्ती)।

श्री राम रत्तन पुत्र केवलू, निवासी गांव व डा0 शलवाड, तहसील सैज, जिला कुल्लू (हि0प्र0) ने इस अदालत में ऑनलाईन आवेदन पत्र प्रस्तुत किया है कि उसका नाम राजस्व अभिलेख मोहाल कनौन पटवार वृत्त कनौन में रतन चन्द दर्ज है, जोकि गलत दर्ज हुआ है। जबकि अन्य दस्तावेजों में उसका नाम राम रत्तन दर्ज है, जोकी सही है। प्रार्थी ने ब्यान हल्फिया दिया है कि रतन चन्द व राम रत्तन दोनों नाम उसके ही हैं। प्रार्थी राजस्व अभिलेख पटवार वृत्त कनौन के मोहाल कनौन में अपना नाम रतन चन्द के बजाय रतन चन्द उर्फ राम रत्तन दर्ज करवाना चाहता है। प्रार्थी ने इस अदालत से प्रार्थना की है उसका नाम दर्ज करने के सम्बन्धित क्षेत्रीय कानूनगो/पटवारी को लिखित आदेश पारित करने की कृपा करें।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी का नाम राजस्व अभिलेख पटवार वृत्त कनौन के मोहाल कनौन में दर्ज करने बारा कोई उजर/एतराज हो तो वह असालतन/वकालतन तारीख पेशी 15-09-2026 को सुबह 11.00 बजे हाजिर होकर अपना उजर पेश कर सकता है। निर्धारित अवधि के पश्चात् कोई उजर व एतराज प्राप्त न होने पर प्रार्थना-पत्र स्वीकार किया जाकर राजस्व अभिलेख पटवार वृत्त कनौन के मोहाल कनौन, तहसील सैज में उक्त प्रार्थी का नाम रतन चन्द उर्फ राम रत्तन पुत्र केवलू दर्ज करने के आदेश पारित दिए जाएंगे।

आज दिनांक 27-08-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता, द्वितीय श्रेणी,
सैज, जिला कुल्लू (हि0प्र0)।

In the Court of Assistant Collector 1st Grade, Shimla Rural, District Shimla (H.P.)

Case No.	Date of Institution	Date of appearance
43/2025	22-03-2025	25-09-2026

Sh. Roop Chand s/o Sh. Puran Chand, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

V/s

1. Sh. Jeet Ram s/o Sh. Nika Ram, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

2. Sh. Pwan s/o Sh. Med Ram, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

3. Smt. Hem Lata d/o Med Ram, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

4. Smt. Pushpa d/o Sh. Med Ram, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

5. Smt. Ram Dai w/o Late Sh. Med Ram, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

6. Sh. Raghav s/o Sh. Radha Krishan, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

7. Km. Sneha d/o Sh. Radha Krishan, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

8. Smt. Champa Devi w/o Late Sh. Radha Krishan, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

9. Sh. Sandeep s/o Sh. Naag Dutt, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

10. Sh. Yogesh s/o Sh. Naag Dutt, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

11. Smt. Karuna d/o Sh. Naag Dutt, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

12. Smt. Bhawna d/o Sh. Naag Dutt, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

13. Smt. Sunita w/o Late Sh. Naag Dutt, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

14. Smt. Dasodha Devi d/o Sh. Het Ram, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.).

Publication Order

Whereas, an application has been filed by Sh. Roop Chand s/o Sh. Puran Chand, r/o Village Kakret, P.O. Thadi, Tehsil Shimla Rural, District Shimla (H.P.) u/s 123 of H.P. Land Revenue Act, 1954 for partition of land comprised Khata/khatoni No. 13/37-39, 5/12-21, 12/36, situated at mouza/mohal Kakret, Tehsil Shimla Rural District Shimla, H.P.

And whereas, notice have already been issued to the respondents/second parties mentioned in the application. But respondent No. 5, 9, 11, 12, 13, 14 could not be served personally due to various reasons such as address not found, or being untraceable.

Now, therefore, through this publication respondents No. 5, 9, 11, 12, 13, 14 and their legal heirs, representatives or any other person having interest in the above mentioned property are

hereby informed to appear before this court on the next date of hearing *i.e.* 25-09-2026 (DLSA building Top Floor, Court complex Chakkar) at 02.00 P.M., either personally or through authorized counsel and file their objections, if any to the said application.

In case of failure to appear on the said date the matter shall be decided *ex-parte* in accordance with law and they shall be bound by such order. The publication shall be deemed to be a valid service upon all the respondents/second parties concerned.

Issued under my hand and seal on this day of 10th August 2026.

Seal.

Sd/-
*Assistant Collector 1st Grade Shimla (R),
District shimla (H.P.).*

CHANGE OF NAME

I, Kumla Devi (New Name) w/o Sh. Amar Dutt, r/o Dudham (54), Karganoo Sanora, Sirmaur, Rajgarh(t), (H.P.)-173 223 that I have changed my name from Kamla Devi (Previous Name) to Kumla Devi (New Name). All concerned please may note.

KUMLA DEVI
*w/o Sh. Amar Dutt,
r/o Dudham (54), Karganoo Sanora,
Sirmaur, Rajgarh (t), (H.P.)-173 223.*

CHANGE OF NAME

I, Laiq Ram Sharma s/o Sh. Ratan, r/o Tehsil Theog, Village Tikkari, Jais (321), P.O. Jais, District Shimla (H.P.)-171 201 declare that I have changed my name from "Layak Ram" (Old Name) to "Laiq Ram Sharma" (New Name). All concerned please may note.

LAIQ RAM SHARMA
*s/o Sh. Ratan,
r/o Tehsil Theog, Village Tikkari, Jais (321),
P.O. Jais, District Shimla (H.P.)-171 201.*

CHANGE OF NAME

I, Surinder Singh (New Name) s/o Late Sh. Kirpa Ram, r/o Shanti Niwas, Near T N Bhawan, Cemetery, Sanjauli, P.O. Sanjauli, District Shimla (H.P.)-171 006 that I have changed my name from Surrender Tehraik (Previous Name) to Surinder Singh (New Name). All concerned please may note.

SURINDER SINGH
*s/o Late Sh. Kirpa Ram,
r/o Shanti Niwas, Near T N Bhawan,
Cemetery, Sanjauli, P.O. Sanjauli,
District Shimla (H.P.)-171 006.*

CHANGE OF NAME

I, Ritu Punmagar d/o Sh. Moole Bahadur, c/o Pranav Kumar, Kingal (106), P.O. Kingal, District Shimla (H.P.)-172 024 declare that I have changed my name from "Ritu" (Old Name) to "Ritu Punmagar" (New Name). All concerned please note.

RITU PUNMAGAR
d/o Sh. Moole Bahadur,
c/o Pranav Kumar, Kingal (106),
P.O. Kingal, District Shimla (H.P.)-172 024.

CHANGE OF NAME

I, Rajan Sharma s/o Sh. Om Prakash, r/o Takahan (222), Sirmaur, (H.P.)-173 001 have changed my daughter's name from "Baby Vandana" (Old Name) to "Anaya Sharma" (New Name). All concerned please may note.

RAJAN SHARMA
s/o Sh. Om Prakash,
r/o Takahan (222), Sirmaur, (H.P.)-173 001.

CHANGE OF NAME

I, Sukha Devi, r/o Kathmali, Jamu (202), Sirmaur (H.P.)-173 022 declare that I have changed my daughter's name from "Angli" (Old Name) to "Anjali Kumari" (New Name). All concerned please note.

SUKHA DEVI
r/o Kathmali, Jamu (202),
Sirmaur (H.P.)-173 022.

CHANGE OF NAME

I, Chabbo w/o Sh. Dildar Mohammad, r/o Village Kuthehad, P.O. Khushnagri, Tehsil Churah, Tisa (412), P.O. Bhanjraru-Tissa, District Chamba (H.P.)-176 316 declare that I have changed my name from "Shabnam Begum" (Old Name) to "Chabbo" (New Name). All concerned please may note.

CHABBO
w/o Sh. Dildar Mohammad,
r/o Village Kuthehad, P.O. Khushnagri,
Tehsil Churah, Tisa (412), P.O. Bhanjraru-Tissa,
District Chamba (H.P.)-176 316.

CHANGE OF NAME

I, Lachhmi Singh (New Name) s/o Sh. Nantu, r/o Darena (89), Shaya Chabron, Sirmaur, Rajgarh (T), (H.P.)-173 101 that I have changed my name from Lachhamu (Previous Name) to Lachhmi Singh (New Name). All concerned please may note.

LACHHMI SINGH
s/o Sh. Nantu,
r/o Darena (89), Shaya Chabron,
Sirmaur, Rajgarh (T), (H.P.)-173 101.

CORRECTION OF NAME

I, Kumari Kanchan w/o Sh. Mahender Singh, Village & P.O. Padhar, District Mandi (H.P.) declare that in my Aadhar Card No. 8223 9016 8884, my name has been wrongly entered as Kanchan; my correct name is Kumari Kanchan.

KUMARI KANCHAN
w/o Sh. Mahender Singh,
Village & P.O. Padhar,
District Mandi (H.P.).

CORRECTION OF NAME

I, Himachali Devi w/o Sh. Prem Chand, r/o Ward No. 10, Mohalla Behli, Una, Tehsil & District Una (H.P.) hereby declare that my name has been wrongly mentioned as Rani Devi in my Aadhar Card No. 6881 5004 1678 instead of my correct name Himachali Devi. All concerned please note.

HIMACHALI DEVI
w/o Sh. Prem Chand,
r/o Ward No. 10, Mohalla Behli,
Una, Tehsil & District Una (H.P.).

CORRECTION OF NAME

I, Himachali w/o Sh. Subhash, Village & P.O. Kilod, Tehsil & District Chamba (H.P.) declare that my name has been wrongly entered as Amko in my Aadhar Card No. 5826 8071 1689. My correct name is Himachali. My correct name Himachali may kindly be recorded in my Aadhar Card.

HIMACHALI
w/o Sh. Subhash,
Village & P.O. Kilod,
Tehsil & District Chamba (H.P.).

CHANGE OF NAME

I, Inder Dev aged 39 years s/o Sh. Surat Ram, r/o Village Chachogi, P.O. Naggar, Tehsil & District Kullu (H.P.). My daughter's name wrongly mention Sidhiya Thakur in Aadhar record. Now I have been changed her name Sidhiya Thakur to Sidhima Thakur. Today onwards my daughter's name concerned as Sidhima Thakur. Please note that for all purpose.

INDER DEV
s/o Sh. Surat Ram,
r/o Village Chachogi, P.O. Naggar,
Tehsil & District Kullu (H.P.).

CORRECTION OF NAME

I, Ali Mohammad s/o Sh. Jaan Mohammad, r/o Village Gharwarsara, P.O. Chulhari, Tehsil Bangana, District Una (H.P.) do hereby declare that the name of my son has been wrongly recorded as Baby one of Shanu Bibi in his Aadhar Card instead of his correct name Mohammad Rehan. All concerned please note.

ALI MOHAMMAD
s/o Sh. Jaan Mohammad,
r/o Village Gharwarsara, P.O. Chulhari,
Tehsil Bangana, District Una (H.P.).

CHANGE OF NAME

I, Gurnam Singh s/o Sh. Karnail Singh, r/o Ward No. 1, H. No. 114, Mohalla Gurusar, Una, District Una (H.P.)-174 303 hereby declare that I have changed my daughter's name from Harnur Kaur to Harsifat Kaur. All concerned please may note.

GURNAM SINGH
s/o Sh. Karnail Singh,
r/o Ward No. 1, H. No. 114, Mohalla Gurusar,
Una, District Una (H.P.)-174 303.

CORRECTION OF NAME

I, Minakshi Handa w/o Sh. Vijay Kumar, Village Dehra, P.O. Saho, Tehsil & District Chamba (H.P.) declare that in my daughter's Aadhar Card her name has been wrongly entered as Kashish. Her correct name is Kimaya Bhatt.

MINAKSHI HANDA
w/o Sh. Vijay Kumar,
Village Dehra, P.O. Saho,
Tehsil & District Chamba (H.P.).

CORRECTION OF NAME

I, Mubarik Sheikh s/o Sh. Iqbal Mohd., r/o Village Kuthar, P.O. Saho, Tehsil & District Chamba (H.P.) declare that in my Aadhar Card my name has been wrongly entered as Mubarak Sheikh. My correct name is Mubarik Sheikh.

MUBARIK SHEIKH
s/o Sh. Iqbal Mohd.,
r/o Village Kuthar, P.O. Saho,
Tehsil & District Chamba (H.P.).

CHANGE OF NAME

I, Leela Devi w/o Mr. Ashutosh Shandil, r/o Pati Rahana (110), District Shimla (H.P.)-171 009 have changed my name from LEELA DEVI to LEELA SHANDIL for all future purposes. All concerned please may note.

LEELA DEVI
w/o Mr. Ashutosh Shandil,
r/o Pati Rahana (110),
District Shimla (H.P.)-171 009.

CHANGE OF NAME

I, Vishwanath Malhotra aged 75 years s/o Sh. Pritam Dass, r/o H. No. 235, Ward No. 1, Hotel Jupiter, Hadimba Road Manali, Tehsil Manali, District Kullu (H.P.) want to change my present name from VISHWANATH MALHOTRA to VISHWA NATH MALHOTRA. In future known as VISHWA NATH MALHOTRA.

VISHWANATH MALHOTRA
s/o Sh. Pritam Dass,
r/o H No. 235, Ward No. 1, Hotel Jupiter,
Hadimba Road Manali,
Tehsil Manali, District Kullu (H.P.).

CHANGE OF NAME

I, Jagan Nath s/o Sh. Chhota Ram, r/o Matnoh, P.O. Swarghat, Tehsil Shri Naina Devi Ji, Distt. Bilaspur (H.P.)-174 011 have changed my name to Jagan Nath.

JAGAN NATH
s/o Sh. Chhota Ram,
r/o Matnoh, P.O. Swarghat,
Tehsil Shri Naina Devi Ji,
Distt. Bilaspur (H.P.)-174 011.

CORRECTION OF NAME

I, Ram Sharma s/o Shri. Hari Nand, r/o Village Bhatoli, P.O. Redu, Tehsil Nalagarh, District Solan (H.P.) hereby declare that my son's correct name is Charanjeev as recorded in his Birth Certificate. Whereas, due to an error, his name is recorded as Charanjeet Sharma in his Aadhar Card. I now wish to have my son's name corrected to Charanjeev in his Aadhar Card. Let all take note.

RAM SHARMA
s/o Shri. Hari Nand,
r/o Village Bhatoli, P.O. Redu,
Tehsil Nalagarh, District Solan (H.P.).

CORRECTION OF NAME

I, Rajender Singh Pun s/o Sh. Virender Singh Pun, r/o V.P.O. Sudher, Tehsil Dharamshala, Distt. Kangra (H.P.) hereby declare that my son Vinayak Pun's Aadhaar Card No. 8008 6807 3719, has his name is wrongly recorded as VinayakPun, whereas his correct name is Vinayak Pun. VinayakPun and Vinayak Pun refer to one and the same person. All concerned please may note.

RAJENDER SINGH PUN
s/o Sh. Virender Singh Pun,
r/o V.P.O. Sudher,
Tehsil Dharamshala, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Narayan Singh Buckseth (New Name) s/o Sh. Bali Ram, r/o Village Shirguli, P.O. Deha, Darbar Balsan (52), Dehabalson, Shimla (H.P.)-171 220 declare that I have changed my name from Narayan Singh (Old Name) to Narayan Singh Buckseth (New Name). All concerned please may note.

NARAYAN SINGH BUCKSETH
s/o Sh. Bali Ram,
r/o Village Shirguli, P.O. Deha,
Darbar Balsan (52), Dehabalson,
Shimla (H.P.)-171 220.

CORRECTION OF NAME

I, Kesar Singh s/o Sh. Devinder Singh, r/o Vill. Parsa, P.O. Lowerkoti, Teh. Rohru, Distt. Shimla (H.P.) declare that my daughter's name is wrongly mentioned as Digagnana Singh instead of Divyanshi Singh and my wife's name as Yashwanta instead of Yashwanta Singh in her birth certificate. Both names may be corrected as per Aadhar Card and all other records of my daughter.

KESAR SINGH
s/o Sh. Devinder Singh,
r/o Vill. Parsa, P.O. Lowerkoti,
Teh. Rohru, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Rama Buckseth w/o Sh. Narayan Singh, r/o Buckseth Niwas, Deoli Colony, Bhattakuffer, Shimla (H.P.) working at IGMCM Shimla, have changed my name in service records from Rama Thakur to Rama Buckseth. Both names belong to the same person. Henceforth, I shall be known as Rama Buckseth.

RAMA BUCKSETH
w/o Sh. Narayan Singh,
r/o Buckseth Niwas,
Deoli Colony, Bhattakuffer, Shimla (H.P.).

CHANGE OF NAME

I, Surender Singh (New Name) s/o Sh. Chaman Singh, 134, Village Bade Di Dhar, Tehsil Bhattiyat, Ghatasani Pul (228), Chamba (H.P.)-176 302 declare that I have changed my name from "Surinder Singh" (Previous Name) to "SURENDER SINGH" (New Name). All concerned please may note.

SURENDER SINGH
s/o Sh. Chaman Singh,
134, Village Bade Di Dhar, Tehsil Bhattiyat,
Ghatasani Pul (228), Chamba (H.P.)-176 302.

CHANGE OF NAME

I, Bhim Singh s/o Sh. Karan Singh, r/o Village Taleen Kaleenda (191), P.O. Matiana, Distt. Shimla (H.P.)-171 212 hereby declare that I have changed my name from Rithu (as mentioned in my son's birth certificate) to Bhim Singh (New Name). All concerned please may note.

BHIM SINGH
s/o Sh. Karan Singh,
r/o Village Taleen Kaleenda (191),
P.O. Matiana, Distt. Shimla (H.P.)-171 212.

CHANGE OF NAME

I, Arvind Thakur, r/o Village Kohin, P.O. Baffrin, Sub-Tehsil Lambloo, District Hamirpur, Kohin (45/72), Hamirpur (H.P.)-177 029 declare that I have changed my son's name as "Shivam Thakur" (Old Name) to "SHAIIVAM THAKUR" (New Name). All concerned please may note.

ARVIND THAKUR
r/o Village Kohin, P.O. Baffrin,
Sub-Tehsil Lambloo, District Hamirpur,
Kohin (45/72), Hamirpur (H.P.)-177 029.

CHANGE OF NAME

I, Sumitra Devi w/o Sh. Ramesh Kumar, Tatyana (219), P.O. Tatiana, Distt. Sirmaur (H.P.)-173 029 declare that I have changed my minor son's name from SAMAR (Old Name) to SUMMER (New Name). All concerned please note.

SUMITRA DEVI
w/o Sh. Ramesh Kumar,
Tatyana (219), P.O. Tatiana,
Distt. Sirmaur (H.P.)-173 029.

CHANGE OF NAME

I, Ram Pal s/o Sh. Krishnu Ram, r/o Village Dadhol, Post Office Dadhol, Tehsil Ghumarwin, Distt. Bilaspur (H.P.) declare that I have changed my minor son's name from Baby One Of Arti Devi to Deepak. He shall be known as Deepak for all purposes in future. All concerned please note.

RAM PAL
s/o Sh. Krishnu Ram,
r/o Village Dadhol, Post Office Dadhol,
Tehsil Ghumarwin, Distt. Bilaspur (H.P.).

CORRECTION OF NAME

I, Bishanu Ram s/o Sh. Hariya, r/o Village Tihri, P.O. Berthin, Tehsil Jhandutta, Distt. Bilaspur (H.P.) declare that in my Aadhar Card bearing No. 5886 8176 1058, my name is wrongly entered as Vishan Dass. Whereas, my correct name is Bishanu Ram. I shall be known as Bishanu Ram for all purposes in future. All concerned please note.

BISHANU RAM
s/o Sh. Hariya,
r/o Village Tihri, P.O. Berthin,
Tehsil Jhandutta, Distt. Bilaspur (H.P.).

CORRECTION OF NAME

I, No. 2444912Y Naik Teg Bahadur Singh s/o Late Sh. Bhagi Ram, r/o Village Bhalon, P.O. Dangri, Tehsil Hamirpur (H.P.) declare that in my Army service record my daughter's name is wrongly entered as Durgesh. Whereas, her correct name is Sumna Devi. All concerned please note.

NAIK TEG BAHADUR SINGH
s/o Late Sh. Bhagi Ram,
r/o Village Bhalon, P.O. Dangri,
Tehsil Hamirpur (H.P.).

CHANGE OF NAME

I, Sulindra Devi w/o Sh. Bishan Dutt, r/o Village Dadhol Khurd, P.O. Dadhol, Tehsil Ghumarwin, Distt. Bilaspur (H.P.) declare that I have changed my name from Sulender Sharma to Sulindra Devi. I shall be known as Sulindra Devi for all purposes in future. All concerned please note.

SULINDRA DEVI
w/o Sh. Bishan Dutt,
r/o Village Dadhol Khurd, P.O. Dadhol,
Tehsil Ghumarwin, Distt. Bilaspur (H.P.).

CORRECTION OF NAME

I, Himu s/o Sh. Nourang, r/o Village Sagwari, Post Office Ail, Tehsil Churah, District Chamba (H.P.)-176 316 declare that in my Aadhar Card bearing No. 2522 2584 6758, my name is wrongly entered as Hem Ram. Whereas, my correct name is Himu. I shall be known as Himu for all purposes in future. All concerned please note.

HIMU
s/o Sh. Nourang,
r/o Village Sagwari, Post Office Ail,
Tehsil Churah, District Chamba (H.P.)-176 316.

CORRECTION OF NAME

I, Rajneesh Kaur w/o Sh. Baljinder Singh, r/o Village Bankera, P.O. & Tehsil Fatehpur, Distt. Kangra (H.P.) declare that in my Aadhar Card bearing No. 8137 9978 4895, my name is wrongly entered as Rajni Devi. Whereas, my correct name is Rajneesh Kaur. I shall be known as Rajneesh Kaur for all purposes in future. All concerned please note.

RAJNEESH KAUR
w/o Sh. Baljinder Singh,
r/o Village Bankera,
P.O. & Tehsil Fatehpur,
Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Rajinder Kumar Patyal s/o Sh. Ami Chand, r/o Village Chanjeen, P.O. Barota, Tehsil Ghumarwin, Distt. Bilaspur (H.P.) declare that in my Aadhar Card bearing No. 6537 0738 4215, my name is wrongly entered as Rajinder Kumar Patyal. Whereas, my correct name is Rajender Kumar. I shall be known as Rajender Kumar for all purposes in future. All concerned please note.

RAJINDER KUMAR PATYAL
s/o Sh. Ami Chand,
r/o Village Chanjeen, P.O. Barota,
Tehsil Ghumarwin, Distt. Bilaspur (H.P.).

CHANGE OF NAME

I, Priyanka Kumari w/o Sh. Rajat Kumar Kaundal, r/o Village Dhanger, P.O. Bara, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Ayush to Ayush Kaundal. He shall be known as Ayush Kaundal for all purposes in future. All concerned please note.

PRIYANKA KUMARI
w/o Sh. Rajat Kumar Kaundal,
r/o Village Dhanger, P.O. Bara,
Tehsil Nadaun, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Jamna Devi d/o Sh. Luharu presently w/o Sh. Inder Singh, r/o Village Hawani, P.O. Maseran, Tehsil Sarkaghat, Distt. Mandi (H.P.) declare that I have changed my name from Jamana to Jamna Devi for all purposes in future. Please note.

JAMNA DEVI
d/o Sh. Luharu
presently w/o Sh. Inder Singh,
r/o Village Hawani, P.O. Maseran,
Tehsil Sarkaghat, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Yashpal Singh s/o Sh. Girdhari Lal, r/o Village Dehra, P.O. Dehra, Tehsil Dera Gopipur, Distt. Kangra (H.P.)-177 101 declare that in Aadhar Card of my minor son's bearing Number 3953 7767 9344. His name is wrongly entered as Yash Shvi. Whereas, his correct name is Yashshvi Singh. He shall be known as Yashshvi Singh for all purposes in future. All concerned please note.

YASHPAL SINGH
s/o Sh. Girdhari Lal,
r/o Village Dehra, P.O. Dehra,
Tehsil Dera Gopipur, Distt. Kangra (H.P.)-177 101.

CHANGE OF NAME

I, Tashi Phurbu (Age 27), r/o Ngawang Sangbo, Zigar Monastery, V.P.O. Chauntra, Tehsil Joginder Nagar, Distt. Mandi (H.P.) declare that I have changed my name from Phurbu to Tashi Phurbu. I shall be known as Tashi Phurbu for all purposes in future. All concerned please note.

TASHI PHURBU
r/o Ngawang Sangbo, Zigar Monastery,
V.P.O. Chauntra, Tehsil Joginder Nagar,
Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Manta Devi d/o Sh. Gadhiri Lal, r/o Village Bakhan, P.O. Kharga, Tehsil Nirmand, Distt. Kullu (H.P.). My name is Mamta on my Aadhar Card. While, my name is Manta Devi according to my matriculation certificate. Please correct the name Manta Devi.

MANTA DEVI
d/o Sh. Gadhiri Lal,
r/o Village Bakhan, P.O. Kharga,
Tehsil Nirmand, Distt. Kullu (H.P.).

CORRECTION OF NAME

I, Rajender Singh s/o Sh. Luder Singh, P.O. Tilli, Tehsil Sadar Manyana 362, Mandi (H.P.) declare that my name has been wrongly entered in Aadhar Card No. 7637 7385 1206 as Rajender Singh Pathania. Correct name is Rajender Singh.

RAJENDER SINGH
s/o Sh. Luder Singh,
P.O. Tilli, Tehsil Sadar Manyana 362,
Mandi (H.P.).

CORRECTION OF NAME

I, Sanjay Kumar s/o Sh. Tholu Ram, r/o Village Kallar, P.O. Kotlu Brahmna, Tehsil Ghumarwin, Distt. Bilaspur (H.P.) declare that my minor son's name is wrongly recorded as Yesh in his Aadhar Card No. 5012 9242 6844. Whereas, his correct name is Yash Kumar as per all relevant documents. Both names belongs to same person. All concerned note.

SANJAY KUMAR
s/o Sh. Tholu Ram,
r/o Village Kallar, P.O. Kotlu Brahmna,
Tehsil Ghumarwin, Distt. Bilaspur (H.P.).

CORRECTION OF NAME

I, Uma w/o Sh. Kishan, r/o Village Dpardhinu, P.O. Kihar, Tehsil Salooni, Distt. Chamba (H.P.)-176 320 declare that in Aadhar Card of my minor son bearing No. 5917 9128 0882, his name is wrongly entered as Rishi. Whereas, his correct name is Rahul. He shall be known as Rahul for all purposes in future. All concerned please note.

UMA
w/o Sh. Kishan,
r/o Village Dpardhinu, P.O. Kihar,
Tehsil Salooni, Distt. Chamba (H.P.)-176 320.

CORRECTION OF NAME

I, Nivedita Kumari d/o Sh. Hem Singh, r/o Village Kaleuin, P.O. Judera, Tehsil & District Chamba (H.P.)-176 314 declare that in my Aadhar Card bearing No. 4199 5419 7479, my name is wrongly entered as Navidita Kumari. Whereas, my correct name is Nivedita Kumari. I shall be known as Nivedita Kumari for all purposes in future. All concerned please note.

NIVEDITA KUMARI
*d/o Sh. Hem Singh,
r/o Village Kaleuin, P.O. Judera,
Tehsil & District Chamba (H.P.)-176 314.*
